



2026:AHC:49084-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPEAL UNDER SECTION 37 OF ARBITRATION AND CONCILIATION ACT 1996 DEFECTIVE No. - 40 of 2026

Shriram Finance Ltd.

.....Appellant(s)

Versus

Smt. Anwari Begum and another

.....Respondent(s)

Counsel for Appellant(s) : Ekansh Varma, Vishnu Kumar
Srivastava

Counsel for Respondent(s) :

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This appeal is directed against order dated 18.11.2025 passed by the Commercial Court, Gorakhpur, whereby the execution application filed by the appellant for execution of award dated 21.03.2016 has been dismissed.
2. This Court in **Reeta Chaddha (Deceased) and 2 others Vs. U.P. Jal Nigam and 9 others: 2025:AHC:103318-DB** has laid down that the appeal against an order passed by the Commercial Court in execution proceedings under Section 13(1A) of the Commercial Courts Act, 2015 and Section 37 of the Arbitration and Conciliation Act, 1996 is not maintainable.
3. In that view of the matter, the appeal is dismissed as not maintainable with liberty to the appellant to take recourse to such remedy as may be available to it.
4. Certified copy of the impugned order be returned to counsel for the appellant on production of self-attested copy of the same.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 11, 2026
RK/AKShukla